

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 292/MP/2015

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking recovery of excess amount vis-à-vis interest on working capital after taking consideration lack of stock of coal maintained by NTPC for Farakka Super Thermal Power Station.

Petitioner : West Bengal State Electricity Distribution Co. Ltd. (WBSEDCL)

Respondents : NTPC Ltd. and others

Date of hearing : 16.5.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Shri Hemant Sahai, Advocate, WBSEDCL
Shri Aniket Prason, Advocate, WBSEDCL
Shri R.B. Sharma, Advocate, BSPHCL, GRIDCO & BRPL
Shri Madhusudan Sahoo, GRIDCO
Shri Sameer Singh, NTPC
Shri Umesh Ambati, NTPC
Shri Ajay Dua, NTPC
Shri Manish Garg, UPPCL & BYPL

Record of Proceedings

Learned counsel for the petitioner requested for time to file rejoinder to the reply of NTPC Ltd. The representative of the respondents objected the same.

2. The Commission directed the petitioner to file its rejoinder by 16.6.2017, with an advance copy to the respondents as a last opportunity. The Commission directed that due date of filing the rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for final hearing on 27.7.2017.

By order of the Commission

**SD/-
(T. Rout)
Chief (Law)**